

In the High Court of Judica-
ture at Bombay

O. O. C. J.

Suit No. 611 of 1907.

J. J. C. De Mello... Plaintiff

vs.

John De Souza... Defendant.

24th August 1908.

Coram. Russell J.

Judgment. - The pe-
culiarity of this case is, it
seems to me, that not
only no sufficient cause
is

(2)

is shown but no cause what-
ever is shown. The Plaintiff
admits that he knew that
the case was likely to come
on, and likely to come on Thurs-
day the 13th Instant. Perhaps
he had other business to
attend to. It is nothing for
him that his Rs. 5000 are at
stake. He goes away, and then
he says he may as well turn
in to the Court and see what
is going on. He comes in and
finds that under the Code and
properly his suit is dismissed.
No reason is given for his ab-
sence. If I were to grant
this

(3)

This application, I may say
that- the Civil Procedure
Code has no meaning at all.

The application must
be dismissed with costs.

A. S. Souza,
Shorthand Writer,
High Court, O. J.
1-9-08.

High Court, Bombay
O. O. C. J.
—

Suit No. 611 of 1907.

J. C. De Mello...
vs.

John De Souza...
—

Oral Judgment
delivered by Russell
on the 24th August
1908.

Approved
with 2 P.A.
1.9.08

Recd on 3/6/9